

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : B : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No.5288/Del/2017
Assessment Year: 2013-14

Chaudhary Sons,
C/o M/s RRA Tax India,
D-28, South Extension, Part-I,
New Delhi.

Vs Pr. CIT,
Ghaziabad.

PAN: AADFC7658K

(Appellant)

(Respondent)

Assessee by	:	Shri Somil Agarwal, Advocate
Revenue by	:	Ms Nidhi Srivastava, CIT, DR
Date of Hearing	:	26.08.2020
Date of Pronouncement	:	26.08.2020

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 24.03.2017 of the Pr. CIT, Ghaziabad, relating to assessment year 2013-14.

2. At the time of hearing, the Id. Counsel for the assessee submitted that the assessee did not want to pursue the appeal and, therefore, wanted to withdraw the same. We, therefore, permit the assessee to withdraw the appeal filed by it.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The decision was pronounced in the open court on 26.08.2020.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 26th August, 2020.

dk

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi

		Date
1.	Draft dictated on	26.08.2020
2.	Draft placed before the author	26.08.2020
3.	Draft placed before the other Member	
4.	Approved Draft comes to the Sr.PS/PS	
5.	Order uploaded on	
6.	File sent to the Bench Clerk	
7.	Date on which file goes to the Head Clerk.	
8.	Date on which file goes to the AR	
9.	Date of dispatch of Order.	